

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. **24/AM12**
HELD ON 14.09.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **24/87-NC-7/2011** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Plastic & Rubber Products**’ held on **14.09.2011** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S.Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-101	FARCOM CABLE SYSTEMS PVT. LTD.	HQ F. No. 01/87/162/00031/AM12/DES-VII	Status: Approved
NC No.: 24/AM12 Dated: 14.09.2011	Adv. Lic. No. 0710062447 dated 20.01.2009	RLA F. No. 07/24/040/00364/AM09	

Request: **Fixation of adhoc norms for the export product ‘PVC Compound FC10 Hard Material’.**

Insulation

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/18/2007-PC.II dated 18.08.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound FC10H Hard Insulation Material	1 kg	1. PVC Resin	0.4901 kg
		2. Calcium Carbonate	0.3333 kg
		3. Di Octyl Phaphthalate (DOP)	0.1568 kg
		4. CA ZN PVC Stabilizer	0.0392 kg

Case No. A-102	PRAYAG POLYMERS LTD. (P)	HQ F. No. 01/87/050/01051/AM06/DES-VII	Status: Deferred
NC No.: 24/AM12 Dated: 14.09.2011	Adv. Lic. No. 0510170406 dated 09.11.2005	RLA F. No. 05/24/040/00509/AM06	

Request: **Fixation of adhoc norms for the export product ‘(i) Ballcock and (ii) BIB**

Cock’.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 07.09.2011. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-103	M/s. UNIVERSAL MEDICAP LTD.			Status: Deferred
NC No.: 24/AM12 Dated: 14.09.2011	01/87/162/00012/AM12/DES-VII			
Advance Licence No. and Date	3410017388 dated 14.11.2006	3410018288 dated 12.03.2007	3410019426 dated 14.08.2007	
	3410019686 dated 21.09.2007	3410020307 dated 11.12.2007	3410026272 dated 04.02.2010	
	3410026607 dated 16.03.2010	3410026606 dated 16.03.2010		

Request: Clarification regarding description of Export Product as per SION A-1674.

Decision: The Committee considered the request of firm for redemption of their eight advance authorizations withheld by RLA, Baroda due to not mentioning the word “for pharmaceutical industry” in their shipping bill and it was decided that the firm may be asked to furnish following information:

- (i) Name of firms to whom they have supplied their product “Rubber Stopper” against their eight advance authorizations and
- (ii) Whether the firms to whom they have supplied their product, are from ‘Pharmaceutical Industry’ or not ?

2. After receiving of information from the firm, if it is found that the recipient firms to whom they supplied their product ‘Rubber Stopper’ are from ‘Pharmaceutical Industry’, then Norms Committee will recommend this case to Policy Relaxation Committee (PRC) for waiver of not mentioning the word “for pharmaceutical industry” in their shipping bill.

Deferred for four weeks.

ONLINE CASES

1	Case No.:3/50/87-ALC1/2010	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Approved
	HQ File :01/87/050/00490/AM11/	RLA File :03/94/040/00890/AM11/	Lic.No/Date:0310619147 03.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39240909	63/0- ARTICLES MADE OF MELAMINE	40000.000	K.G	4610918.05	101116.62 US\$
				Total	4,610,918.05	101,116.62

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39092090	MELAMINE COMPOUND (WHITE-1)	40424.000	K.G	3568730.71	78261.64 US\$	Qty
2	39092090	MELAMINE COMPOUND (GRADE-1)	808.490	K.G	136850.50	3001.11 US\$	Qty
3	39092090	MELAMINE COMPOUND (GRADE-2)	808.490	K.G	136850.50	3001.11 US\$	Qty
				Total	3,842,431.71	84,263.86	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/40/2011-PC.II dated 07.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of Melamine	1 kg	1. Melamine Compound (White-1)	1.0106 kg
		2. Melamine Compound (Grade-1)	0.0202 kg
		3. Melamine Compound (Grade-2)	0.0202 kg

2	Case No.:1/3/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00005/AM12/	RLA File :02/24/040/00210/AM11/	Lic.No/Date:0210157408 06.04.2011	Defer Date:05.10.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 02.08.2011. Comments of D/o C&PC are still awaited.			

3	Case No.:8/13/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00087/AM12/	RLA File :03/94/040/00090/AM12/	Lic.No/Date:0310628631 28.04.2011	Defer Date:05.10.2011
	Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued to firm by D/o C&PC, followed by reminder from DGFT on 17.08.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

4	Case No.:7/10/87-ALC1/2011	Party Name:ECOPLAST LTD.	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00065/AM12/	RLA File :03/94/040/01133/AM11/	Lic.No/Date:0310629303 03.05.2011	Defer Date:28.09.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 02.08.2011. Comments of D/o C&PC are still awaited.			

5	Case No.:10/10/87-ALC1/2011	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00068/AM12/	RLA File :30/24/040/00009/AM12/	Lic.No/Date:3010074722 03.05.2011	Defer Date:28.09.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.07.2011. Comments of D/o C&PC are still awaited.			

6	Case No.:2/7/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00040/AM12/	RLA File :03/95/040/00101/AM12/	Lic.No/Date:0310629756 05.05.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 02.08.2011. Comments of D/o C&PC are awaited.			

7	Case No.:9/13/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00088/AM12/	RLA File :03/94/040/00129/AM12/	Lic.No/Date:0310630478 10.05.2011	Defer Date:05.10.2011
	Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued to firm by D/o C&PC, followed by reminder from DGFT on 17.08.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:8/15/87-ALC1/2011	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00109/AM12/	RLA File :03/94/040/01105/AM11/	Lic.No/Date:0310633153	Defer

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Decision: A D/L No. 46011/23/2006-PC.II dated 09.08.2011 was issued to firm by D/o C&PC, followed by reminder from DGFT on 05.09.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

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Case No.:1/21/87-ALC1/2011Party Name:BA YER MATERIALSCIENCE
PVT. LTD.,Meet No/Date:24/87-ALC1/2011
14.09.2011**Status: Deferred**

HQ File :01/87/050/00171/AM12/

RLA File :03/94/040/01104/AM11/

Lic.No/Date:0310633145
27.05.2011

Defer Date:05.10.2011

Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.

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Case No.:18/15/87-ALC1/2011Party Name:BOSTIK INDIA PRIVATE
LIMITEDMeet No/Date:24/87-ALC1/2011
14.09.2011**Status: Deferred**

HQ File :01/87/050/00119/AM12/

RLA File :07/24/040/00072/AM12/

Lic.No/Date:0710079603
03.06.2011

Defer Date:05.10.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.09.2011. Comments of D/o C&PC are still awaited.

Case No.:11/18/87-ALC1/2011Party Name:ACG PHARMAPACK PVT
LTDMeet No/Date:24/87-ALC1/2011
14.09.2011**Status: Approved**

HQ File :01/87/050/00148/AM12/

RLA File :03/94/040/00197/AM12/

Lic.No/Date:0310635403
10.06.2011

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39204900	61/0- 250 MICRONS PVC FILM LAMINATED WITH 25 MICRON PE FILM AND COATED WITH 90 GSM PVDC (TRIPLEX)	150000.000	K.G	24150000.00	525000.00 US\$
				Total	24,150,000.00	525,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC Resin	112650.000	K.G	5544633.00	120535.50 US\$	Qty
2	32071090	Pigments	600.000	K.G	27600.00	600.00 US\$	Qty
3	38123090	PVC Stabilizer	4050.000	K.G	1471770.00	31995.00 US\$	Qty
4	38122090	PVC Processing Aid	2100.000	K.G	309120.00	6720.00 US\$	Qty
5	38123090	Impact Modifier for PVC	13800.000	K.G	2094840.00	45540.00 US\$	Qty
6	27101980	Lubricant	1650.000	K.G	75900.00	1650.00 US\$	Qty
7	48114100	Adhesive	2850.000	K.G	957030.00	20805.00 US\$	Qty
8	39011010	LDPE Film	9150.000	K.G	1052250.00	22875.00 US\$	Qty
9	39045000	PVDC Aqueous Dispersion - (Primer) (Total Solid content 40 +/-2%)	1800.000	K.G	538200.00	11700.00 US\$	Qty
10	39045000	Aqueous Dispersion of Vinylidne Chloride - (Base Coat) (Total Solid content 60 +/-1%)	47670.000	K.G	7674870.00	166845.00 US\$	Qty
11	39045000	Aqueous Dispersion of Vinylidne Chloride - Methacrylate Copolymer (Top Coat) (Total Solid content 55 +/-1%)	5190.000	K.G	835590.00	18165.00 US\$	Qty

				Total	20,581,803.00	447,430.50	
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Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/105/2009-PC.II dated 05.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
250 Micron PVC Film Laminated with 25 micron PE Film and Coated with 90 gsm PVDC (Triplex)	1 kg	1. PVC Resin	0.7507 kg
		2. Plasticizer (Epoxidised Soyabean Oil)	0.0498 kg
		3. Pigments	0.0044 kg
		4. PVC Stabilizer	0.0271 kg
		5. PVC Processing Aid	0.0144 kg
		6. Impact Modifier for PVC	0.0922 kg
		7. Lubricants	0.0108 kg
		8. Adhesive	0.0196 kg
		9. LDPE Film	0.0616 kg
		10. PVDC Aqueous Dispersion (Primer) Total solids 40+/-2%	0.0119 kg
		11. Aqueous Dispersion of Vinylidne Chloride – Base Coat (Total Solid Content 60+/-1%)	0.3178 kg
		12. Aqueous Dispersion of Vinylidne Chloride – Methacrylate Copolymer Top Coat (Total Solid Content 55+/-1%)	0.0346 kg

Case No.:12/18/87-ALC1/2011

Party Name:ACG PHARMAPACK PVT LTD

Meet No/Date:24/87-ALC1/2011
14.09.2011

Status: Approved

HQ File :01/87/050/00149/AM12/	RLA File :03/94/040/00206/AM12/	Lic.No/Date:0310635410 10.06.2011	Defer Date:
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39204900	63/0- ACLAR LAMINATED PVC FILM	50000.000	K.G	45000000.00	1000000.00 US\$
				Total	45,000,000.00	1,000,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39204900	Aclar UltRx Film	14300.000	K.G	31570110.00	701558.00 US\$	Qty
2	39069090	Adhesive L-208	1150.000	K.G	129375.00	2875.00 US\$	Qty
3	38249090	Adhesive CR 3A	100.000	K.G	70875.00	1575.00 US\$	Qty
4	39042110	PVC Resin	37400.000	K.G	1851300.00	41140.00 US\$	Qty
5	38123090	Plasticizer	2480.000	K.G	194184.00	4315.20 US\$	Qty
6	32071090	Pigment	200.000	K.G	31500.00	700.00 US\$	Qty
7	38123090	PVC Stabiliser	1355.000	K.G	457312.50	10162.50 US\$	Qty
8	38122090	PVC Processing Aid	720.000	K.G	93960.00	2088.00 US\$	Qty
9	38123090	Impact Modifier	4600.000	K.G	600300.00	13340.00 US\$	Qty
10	27101980	Lubricants	550.000	K.G	64350.00	1430.00 US\$	Qty
				Total	35,063,266.50	779,183.70	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/105/2009-PC.II dated 05.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aclar Laminated PVC Film	1 kg	1. Aclar Film (Polychlorotrifluoroethene Film)	0.2629 kg

		2. Adhesive L-208	0.0230 kg
		3. Adhesive CR 3A	0.0020 kg
		4. PVC Resin	0.6496 kg
		5. Stabilizer (ESBO)	0.0431 kg
		6. Pigment	0.0035 kg
		7. PVC Stabilizer	0.0235 kg
		8. PVC Processing Aid	0.0125 kg
		9. Impact Modifier	0.0799 kg
		10. Lubricants	0.0096 kg
		11. Epoxydised Soyabean Oil	0.0431 kg

13	Case No.: 5/12/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00079/AM12/	RLA File :05/24/040/00089/AM12/	Lic.No/Date:0510293371 14.06.2011	Defer Date:28.09.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 05.07.2011. Comments of D/o C&PC are awaited.			

14	Case No.: 13/18/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00150/AM12/	RLA File :03/94/040/00249/AM12/	Lic.No/Date:0310637525 21.06.2011	Defer Date:05.10.2011
	Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued to firm by D/o C&PC, followed by reminder from DGFT on 17.08.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the			

Committee decided to issue another reminder to firm giving 15 days time to furnish reply.

15	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:05.10.2011
	Decision: The firm may be asked to furnish following information within 15 days as asked by DIPP vide letter dated 14.09.2011: (i) Complete manufacturing process, indicating trimming / cutting of the edges of imported rubber sheet. (ii) Exact size and weight of the Rubber Sheet imported, as also exact size and weight of the Rubber sheet to be exported (without the peripheral Aluminium Bar). (iii) Justification for the import of 870.00 Sq. Meter of Rubber Sheet. (iv) Justification for 10% wastage in the manufacturing process, as claimed by the applicant. (v) Production and the corresponding consumption of both imported and indigenous raw material for the manufacture of Printing Blankets with Aluminium Bar made of Rubber (of similar thickness as the export product), in the past 3 year , year wise, duly certified by a Chartered Accountant.			

16	Case No.:6/21/87-ALC1/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00176/AM12/	RLA File :03/95/040/00139/AM12/	Lic.No/Date:0310637974 22.06.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.			

	Case No.:2/21/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE	Meet No/Date:24/87-ALC1/2011	Status: Deferred
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17		LIMITED	14.09.2011	
	HQ File :01/87/050/00172/AM12/	RLA File :03/94/040/01168/AM11/	Lic.No/Date:0310638137 23.06.2011	Defer Date:05.10.2011
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.				

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Case No.:7/14/87-ALC1/2011	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Approved																								
HQ File :01/87/050/00096/AM12/	RLA File :05/24/040/00105/AM12/	Lic.No/Date:0510294488 24.06.2011	Defer Date:																								
Application: Request is for adhoc norms for following:																											
<table><tr><td>Sl.No.</td><td>ITCHS Code</td><td>EXPORT ITEM</td><td>Qty</td><td>UOM</td><td>FOB/FOR (Rs.)</td><td>FOB (in Currency of realisation)</td></tr><tr><td>1</td><td>39094090</td><td>62/0- POWERPLAST RFH RESIN</td><td>80000.000</td><td>K.G</td><td>22277200.00</td><td>488000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>22,277,200.00</td><td>488,000.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39094090	62/0- POWERPLAST RFH RESIN	80000.000	K.G	22277200.00	488000.00 US\$					Total	22,277,200.00	488,000.00			
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																					
1	39094090	62/0- POWERPLAST RFH RESIN	80000.000	K.G	22277200.00	488000.00 US\$																					
				Total	22,277,200.00	488,000.00																					
<table><tr><td>Sl.No.</td><td>ITCHS Code</td><td>IMPORT ITEM</td><td>Qty</td><td>UOM</td><td>CIF (Rs.)</td><td>CIF (Currency)</td><td>Limiting Factor (Value/Qty/Value & Qty)</td></tr><tr><td>1</td><td>29072100</td><td>RESORCINOL</td><td>75600.000</td><td>K.G</td><td>18118485.00</td><td>396900.00 US\$</td><td>Value & Qty</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>18,118,485.00</td><td>396,900.00</td><td></td></tr></table>				Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	1	29072100	RESORCINOL	75600.000	K.G	18118485.00	396900.00 US\$	Value & Qty					Total	18,118,485.00	396,900.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																				
1	29072100	RESORCINOL	75600.000	K.G	18118485.00	396900.00 US\$	Value & Qty																				
				Total	18,118,485.00	396,900.00																					
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/75/2007-PC.II dated 30.08.2011, following adhoc norms are approved :																											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Powerplast RF H Resin</td><td>1 kg</td><td>Resorcinol</td><td>0.945 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Powerplast RF H Resin	1 kg	Resorcinol	0.945 kg																
EXPORT ITEM	QTY	IMPORT ITEM	QTY																								
Powerplast RF H Resin	1 kg	Resorcinol	0.945 kg																								

19	Case No.:15/18/87-ALC1/2011	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00152/AM12/	RLA File :03/95/040/00211/AM12/	Lic.No/Date:0310638472 24.06.2011	Defer Date:05.10.2011
	Decision: A D/L No. 46011/76/2011-PC.II dated 19.08.2011 was issued to firm by D/o C&PC, followed by reminder from DGFT on 06.07.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

20	Case No.:4/21/87-ALC1/2011	Party Name:KUNAL EXPORTS.,	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00174/AM12/	RLA File :03/94/040/00271/AM12/	Lic.No/Date:0310638527 24.06.2011	Defer Date:28.09.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.			

	Case No.:5/21/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Approved
	HQ File :01/87/050/00175/AM12/	RLA File :03/94/040/00273/AM12/	Lic.No/Date:0310638840 27.06.2011	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39029000	63/0- PP COMPOUND	400.000	M.T	14920000.00	332664.40 US\$	
				Total	14,920,000.00	332,664.40	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	POLYPROPYLENE (PP)	160.000	M.T	10956000.00	240000.00 US\$	Value & Qty
2	28365000	CALCIUM CARBONATE	240.000	M.T	1533840.00	33600.00 US\$	Value & Qty
				Total	12,489,840.00	273,600.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.10/87-ALC1/2011 dated 08.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)	1 kg	1. Polypropylene Resin/Granules	0.400 kg
		2. Calcium Carbonate	0.600 kg

Case No.: 11/21/87-ALC1/2011	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
HQ File :01/87/050/00181/AM12/	RLA File :09/24/040/00096/AM12/	Lic.No/Date:0910047330 28.06.2011	Defer Date:05.10.2011
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.			

Case No.: 17/18/87-ALC1/2011	Party Name:MAX INDIA LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Approved
HQ File :01/87/050/00154/AM12/	RLA File :22/24/040/00021/AM12/	Lic.No/Date:2210011556 30.06.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39202090	63/0- THERMAL BOPP FILM	2000000.000	K.G	305855000.00	6700000.00 US\$
				Total	305,855,000.00	6,700,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	POLYPROPYLENE GRANULES (HOMOPOLYMER)	890000.000	K.G	69068450.00	1513000.00 US\$	Value & Qty
2	39023000	POLYPROPYLENE GRANULES (COPOLYMER)	190600.000	K.G	22622314.00	495560.00 US\$	Value & Qty
3	39029090	POLYPROPYLENE ADDITIVE COMPOUNDS	190600.000	K.G	24362492.00	533680.00 US\$	Value & Qty
4	39020900	POLYPROPYLENE MASTERBATCH	46600.000	K.G	5530954.00	121160.00 US\$	Value & Qty
5	39013000	EVA COPOLYMER (ETHYLENE VINYL ACETATE COPOLYMER)	1033400.000	K.G	141524130.00	3100200.00 US\$	Value & Qty
				Total	263,108,340.00	5,763,600.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 34/87-ALC1/2010 dated 24.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermal BOPP Film	1 kg	1. Polypropylene Granules (Homopolymer)	0.4450 kg

			2. Polypropylene Granules (Copolymer)	0.0953 kg
			3. Polypropylene Additive Compounds	0.0953 kg
			4. Polypropylene Master Batch	0.0233 kg
			5. EVA Copolymer	0.5167 kg

24	Case No.: 3/21/87-ALC1/2011	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00173/AM12/	RLA File :03/94/040/00255/AM12/	Lic.No/Date:0310640045 04.07.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.			

25	Case No.: 23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:28.09.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 10.08.2011. Comments of D/o C&PC are awaited.			

26	Case No.: 3/16/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00129/AM12/	RLA File :31/83/040/00055/AM12/	Lic.No/Date:3110049115 07.07.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.08.2011. Comments of D/o C&PC are awaited.			

	Case No.: 4/16/87-ALC1/2011	Party Name:GUJARAT RAFFIA	Meet No/Date:24/87-ALC1/2011	Status: Deferred
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27		INDUSTRIES LTD	14.09.2011	
	HQ File :01/87/050/00130/AM12/	RLA File :08/24/040/00371/AM11/	Lic.No/Date:0810101282 11.07.2011	Defer Date:05.10.2011
Decision: A copy of application has been forwarded to D/o C&PC on 09.08.2011. Comments of D/o C&PC are awaited.				

28	Case No.:5/16/87-ALC1/2011	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00131/AM12/	RLA File :05/24/040/00104/AM12/	Lic.No/Date:0510296371 12.07.2011	Defer Date:28.09.2011
Decision: A copy of application has been forwarded to D/o C&PC on 02.08.2011. Comments of D/o C&PC are awaited.				

29	Case No.:1/17/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00132/AM12/	RLA File :31/83/040/00056/AM12/	Lic.No/Date:3110049244 15.07.2011	Defer Date:05.10.2011
Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.				

30	Case No.:2/17/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00133/AM12/	RLA File :31/83/040/00077/AM12/	Lic.No/Date:3110049245 15.07.2011	Defer Date:05.10.2011
Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.				

31	Case No.:4/17/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00135/AM12/	RLA File :31/83/040/00076/AM12/	Lic.No/Date:3110049277 18.07.2011	Defer Date:05.10.2011

Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.

32	Case No.:5/24/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00196/AM12/	RLA File :31/83/040/00010/AM12/	Lic.No/Date:3110049335 21.07.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 12.09.2011. Comments of D/o C&PC are awaited.			

33	Case No.:6/24/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00197/AM12/	RLA File :31/83/040/00025/AM12/	Lic.No/Date:3110049336 21.07.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 12.09.2011. Comments of D/o C&PC are awaited.			

34	Case No.:7/24/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00198/AM12/	RLA File :31/83/040/00083/AM12/	Lic.No/Date:3110049484 27.07.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 07.09.2011. Comments of D/o C&PC are awaited.			

	Case No.:2/24/87-ALC1/2011	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Approved
	HQ File :01/87/050/00193/AM12/	RLA File :05/24/040/00152/AM12/	Lic.No/Date:0510299214 10.08.2011	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40550000	63/0- EXPANSION & CONTRACTION JOINTS MADE OUT OF PVC NITRILE BLEND HEAT RESISTANT	180000.000	K.G	12734927.00	282998.00 US\$
				Total	12,734,927.00	282,998.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN SUSPENSION GRADE QUALITY STANDARD	25200.000	K.G	1077300.00	23940.00 US\$	Value & Qty
2	40025900	NITRILE BUTADIENE RUBBER HEAT RESISTANT QUALITY STANDARD	59220.000	K.G	8794170.00	195426.00 US\$	Value & Qty
3	38123010	RUBBER CHEMICALS & ACCELERATORS NON STAINING QUALITY STANDARD	2880.000	K.G	218880.00	4864.00 US\$	Value & Qty
4	29173920	DOP SOFTNER QUALITY STANDARD	56700.000	K.G	794203.00	17649.00 US\$	Value & Qty
				Total	10,884,553.00	241,879.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 2/87-ALC1/2011 dated 15.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expansion & Contraction Joint made out of PVC Nitrile Blend	1 kg	1. PVC Resin (Suspension Grade)	0.140 kg
		2. Nitrile Butadiene Rubber (NBR)	0.329 kg
		3. Di Octyl Phthalate	0.315 kg
		4. Rubber Chemicals & Accelerators	0.016 kg

36	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:05.10.2011
Decision: A copy of application has been forwarded to DIPP on 07.09.2011. Comments of D/o C&PC are awaited.				

37	Case No.:3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Deferred
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:05.10.2011
Decision: A copy of application has been forwarded to D/o C&PC on 07.09.2011. Comments of D/o C&PC are awaited.				

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Case No.:4/24/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:24/87-ALC1/2011 14.09.2011	Status: Approved				
HQ File :01/87/050/00195/AM12/	RLA File :07/24/040/00189/AM12/	Lic.No/Date:0710081421 11.08.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39042290	63/0- PVC COMPOUND CONTAINING 15873.34 KGS OF PVC RESIN, 7215.15 KG OF DI-OCTYLE PTHALATE, 5772.12 KGS OF CALCIUM CARBONATE AND 577.21 KGS OF STABILIZERS	29437.820	K.G	2171115.00	48247.00 US\$	
				Total	2,171,115.00	48,247.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)

1	39042110	PVC RESIN	16190.800	K.G	837873.90	18619.42 US\$	Value & Qty
2	29173920	DI OCTYLE PTHALATE	7359.450	K.G	678909.15	15086.87 US\$	Value & Qty
				Total	1,516,783.05	33,706.29	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 11/87-ALC1/2011 dated 15.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Cable Grade)	1 kg	1. PVC Resin	0.550 kg
		2. Di Octyl Phthalate	0.250 kg

Meeting ended with thanks to Chair and all participants.
